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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **BAIL APPLN. 1589/2021**

RAM KUMAR

..... Petitioner

Represented by: Mr.Aditya Vashishath, Advocate.

versus

STATE OF DELHI

..... Respondent

Represented by: Mr.Tarang Srivastava, APP for State
with SI Jitender, PS Vasant Kunj
North.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

19.05.2021

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The hearing has been conducted through Video Conferencing.

1. By this petition, petitioner seeks regular bail in case FIR No.123/2021 under Sections 186/188/269/332/120B/308 IPC and Section 51 of the Disaster Management Act registered at PS Vasant Kunj, North, Delhi.
2. Learned counsel for the petitioner states that the petitioner had gone to drop his cousin at the airport and it is the case of the prosecution that while on the way back his car was intercepted as the petitioner was without mask. The injuries to the police officer are simple in nature. The petitioner has been in custody for more than 15 days since 23rd April, 2021 and no further investigation is required to be carried out from him. The petitioner will be available for any further investigation during the course of trial.
3. Learned APP for the State on the other hand states that the manner in

which the petitioner drove away the car has been captured in the CCTV footage. The ownership of the vehicle was ascertained and thereafter it was found that the petitioner was driving the vehicle at the relevant time. He states that police had stopped the vehicle only to enforce that the two persons sitting in the car wear the mask however, while the officer was on duty and tried to stop the vehicle instead of stopping the vehicle the petitioner accelerated the car and hit Ct. Inderjeet and tried to run over him.

4. Status report has been filed by the State as per which Constable Inderjeet was performing his official duty on police picket with SI Shiv Kumar and HC Vishram on 21st April, 2021 at Mahipalpur. While checking the vehicles and enforcing covid-19 curfew/lockdown conditions and checking the persons who were without mask and issuing challans, at about 4.00 PM they came across a vehicle being Maruti Suzuki Ertiga No.HR-55-AG-7435 coming towards the picket where two persons were sitting without mask. Constable Inderjeet signalled the vehicle to stop and asked them to park the vehicle on the left side. The petitioner who was driving the vehicle instead of following the directions accelerated the car and hit Constable Inderjeet and tried to run over him. Due to the impact Constable Inderjeet fell on the bonnet of the car when the petitioner increased the speed of the vehicle and drove the vehicle in a zig-zag manner resulting in Constable Inderjeet falling from the bonnet of his car at the divider of the road whereafter the petitioner and the co-accused who were in the car ran away.

5. Considering the conduct of the petitioner in not only not stopping on being asked by the constable but hitting and running over in a manner so as to endanger his life, this Court finds no ground to grant bail to the petitioner at this stage.

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6. Petition is dismissed.
7. Order be uploaded on the website of this Court.

MAY 19, 2021
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MUKTA GUPTA, J.